

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

CP (CAA) 40/2017

UNDER SECTION 230-232 OF CA 2013.

IN THE MATTER OF ENLIGHTIKS BUSINESS SOLUTIONS PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hn'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 22<sup>nd</sup> August, 2017

For the Petitioner: Shri Saji P. John of SPJ Legal, Advocate.

**ORDER**

Counsel for petitioner is present. OL office has filed an application bearing OLR No.99/2017 seeking permission of the Tribunal for appointment of Chartered Accountant from the panel maintained by the OL office for scrutiny of the books of accounts and records of Transferor Company. Counsel for petitioner has no objection for appointment of Chartered Accountant by the Official Liquidator out of the panel maintained by him.

We grant permission to the Official Liquidator to appoint a Chartered Accountant from among the panel maintained by his office and the fee is to be paid by the petitioner according to the norms fixed for the Chartered Accountant.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

psp.